



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Clinical Establishments
(Registration And Regulation)
(Amendment) Bill, 2025**

(Bill No. 6 of 2025)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
FEBRUARY, 2025**

**The Goa Clinical Establishments
(Registration And Regulation)
(Amendment) Bill, 2025**

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BILL

5 *further to amend the Goa Clinical Establishments
(Registration and Regulation) Act, 2019 (Goa Act
19 of 2019)*

BE it enacted by the Legislative Assembly of Goa
in the Seventy-sixth Year of the Republic of India
as follows:—

10 **1. Short title and commencement.**— (1) This
Act may be called the Goa Clinical Establishments
(Registration and Regulation) (Amendment) Act,
2025.

15 (2) It shall come into force at once except
sections 2, 4 and 5 which shall be deemed to have
come into force on the 15th day of March, 2024.

20 **2. Insertion of new section 20A.**— After
section 20 of the Goa Clinical Establishments
(Registration and Regulation) Act, 2019 (Goa Act
19 of 2019) (hereinafter referred to as the “principal
Act”), the following section shall be inserted,
namely:—

25 **“20A. Extension of time limit for provisional
and permanent registration.**— (1) Not-
withstanding anything contained in this Act or
any other law for the time being in force, the

provisional registration granted under this Act in the past which has lapsed or which is subsisting shall stand revived or extended and shall be deemed to be valid for a period of one year from the date of coming into force of this section. 5

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the clinical establishments who have not obtained provisional or permanent registration under this Act shall be entitled to apply and obtain permanent registration under this Act within a period of one year from the date of coming into force of this section.” 10

3. Amendment of section 45.— In section 45 of the principal Act, for the expression “within the meaning of section 21 of the India Penal Code, 1860 (45 of 1860)”, the expression “as defined in clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023)” shall be substituted. 15

4. Amendment of section 47.— In section 47 of the principal Act, sub-section (3) shall be omitted. 20

5. Repeal and savings.— (1) The Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024 (Ordinance No. 7 of 2024) is hereby repealed. 25

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act. 30

Statement of Objects and Reasons

The Bill seeks to insert new section 20A in the Goa Clinical Establishments (Registration and Regulation) Act, 2019 (Goa Act 19 of 2019) (hereinafter referred to as the “principal Act”) so as to extend the time limit for provisional and permanent registration of the clinical establishments.

The Bill seeks to make consequential amendment to section 45 of the said Act in view of enactment of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023).

The Bill seeks to amend section 47 of the said Act as sub-section 3 thereof makes rule making a complicated procedure which is not found in most of the statutes, resulting delay in framing rules. Even otherwise, rule framing procedure is prescribed in the General Clauses Act. As such sub-section 3 is to be deleted.

The Bill also seeks to repeal the Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024 (Ordinance No. 7 of 2024) promulgated by the Governor of Goa on 10-10-2024.

This Bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation.

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim, Goa.

Dated: 06-02-2025

Vishwajit Rane
Hon'ble Minister for Health

Assembly Hall,
Porvorim, Goa.

Dated: 06-02-2025

Namrata Ulman
Secretary (Legislature)

ANNEXURE

**EXTRACT OF SECTION 45 AND 47(3) OF THE GOA
CLINICAL ESTABLISHMENTS (REGISTRATION AND
REGULATION) ACT, 2019**

45. Employees of the authority etc. to be public servants.— Every employee of the authority and the Council shall be deemed to, when acting or purporting to act in pursuance of any of the provisions of this Act, be public servants within the meaning of section 21 of the Indian Penal Code, 1860(45 of 1860).

47 (3) Every rule made by the Government under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly of Goa while it is in session, for a total period of fourteen days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the House agrees in making any modification in the rule or House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

